

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.12/AM-19 dated 13.09.2018 actually held on 20.09.2018 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri J.D. Giri, Vice President	AEPC
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Dinesh Baid, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No. 11/AM-19 dated 30.08.2018 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 12/AM-19 dated 13.09.2018 alongwith the decision taken in respect of each case is enumerated below:

	Case No.: 23/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
1	HQ File :01/84/050/00468/AM17/	RLA File :07/24/040/00353/AM16/	Lic.No/Date:0710109291 20.01.2016	
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.: 22/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
2	HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic.No/Date:0710109475 03.03.2016	
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.: 5/25/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Withdrawn
3	HQ File :01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	
	Decision : Committee considered the case as per agenda along with other relevant papers and observe that the case has already been approved in previous meeting. Accordingly Committee			

decided to withdraw the case from the Agenda.




4	Case No.: 2/12/84-ALC3/2018	Party Name: INDAUTO FILTERS,	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00178/AM19/	RLA File :07/24/040/00019/AM18/	Lic.No/Date:0710111468 25.04.2017	Defer Date:25.10.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.				

5	Case No.: 47/12/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00223/AM19/	RLA File :07/24/040/00021/AM18/	Lic.No/Date:0710111490 27.04.2017	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

6	Case No.: 25/12/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00201/AM19/	RLA File :07/24/040/00095/AM18/	Lic.No/Date:0710111801 21.06.2017	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

7	Case No.: 27/12/84-ALC3/2018	Party Name: C.L. INTERNATIONAL	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00203/AM19/	RLA File :05/23/040/00144/AM18/	Lic.No/Date:0510403334 05.07.2017	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above AA on repeat basis with AA No.0510405584 08.02.2018 ratified in Meeting No.9/84-ALC3/2018 dated 02.08.2018. RA concerned may take necessary action subject to compliance of other usual conditions.				

8	Case No.: 49/12/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00225/AM19/	RLA File :07/24/040/00124/AM18/	Lic.No/Date:0710111952 02.08.2017	



Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

9	Case No.: 2/13/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00152/AM18/	RLA File :02/24/040/00087/AM18/	Lic.No/Date:0210207810 22.08.2017	Defer Date:11.10.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm along with sample and calculation wastage. The case stands deferred for re-listing on 11.10.2018.

10	Case No.: 48/12/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00224/AM19/	RLA File :07/24/040/00210/AM18/	Lic.No/Date:0710112344 03.11.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

11	Case No.: 50/12/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00226/AM19/	RLA File :07/24/040/00265/AM18/	Lic.No/Date:0710112549 15.12.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

12	Case No.: 19/26/84-ALC3/2017	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00403/AM18/	RLA File :34/24/040/00264/AM18/	Lic.No/Date:3410043756 28.12.2017	Defer Date:25.10.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to issue reminder to letter dated 14.08.2018. The case stands deferred for re-listing on 25.10.2018.

13	Case No.: 39/24/84-ALC3/2017	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00336/AM18/	RLA File :05/23/040/00417/AM18/	Lic.No/Date:0510405435 24.01.2018	Defer Date:25.10.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

14	Case No.:8/25/84-ALC3/2017	Party Name: BASANT INDIA INC	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00360/AM18/	RLA File :05/23/040/00436/AM18/	Lic.No/Date:0510405542 06.02.2018	Defer Date:11.10.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to issue reminder to the firm to provide samples. The case stands deferred for re-listing on 11.10.2018.

15	Case No.:28/25/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00380/AM18/	RLA File :05/24/040/00565/AM18/	Lic.No/Date:0510405620 12.02.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

16	Case No.:27/6/84-ALC3/2018	Party Name:GINZA INDUSTRIES LTD	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00107/AM19/	RLA File :52/24/040/00086/AM18/	Lic.No/Date:5210042573 21.03.2018	Defer Date:25.10.2018

Decision : Committee considered the case as per agenda along with other relevant papers and noted that information called from the firm not received. Committee decided to send a final reminder to the firm and if no reply received within 15 days from the date of issue of the minutes, case will be rejected without further correspondence. The case stands deferred to 25.10.2018.

17	Case No.:9/3/84-ALC3/2018	Party Name:SARAT INDUSTRIES LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00023/AM19/	RLA File :02/24/040/00005/AM19/	Lic.No/Date:0210208316 06.04.2018	Defer Date:11.10.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to request the firm to provide samples. The case stands deferred for re-listing on 11.10.2018.

18	Case No.:51/12/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
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HQ File :01/84/050/00227/AM19/	RLA File :07/24/040/00002/AM19/	Lic.No/Date:0710113096 10.04.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 52/12/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Approved
HQ File :01/84/050/00228/AM19/	RLA File :07/24/040/00003/AM19/	Lic.No/Date:0710113161 19.04.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 8/4/84-ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/84/050/00060/AM19/	RLA File :05/23/040/00029/AM19/	Lic.No/Date:0510406235 26.04.2018	Defer Date:25.10.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.			

Case No.: 10/4/84-ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Approved
HQ File :01/84/050/00062/AM19/	RLA File :05/24/040/00051/AM19/	Lic.No/Date:0510406262 27.04.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for Style No. IG 507Z6, LGC 1019 and LG 566 Z15. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 10/6/84-ALC3/2018	Party Name:CAMPARI EXPORTS PVT.LTD.	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/84/050/00090/AM19/	RLA File :05/23/040/00057/AM19/	Lic.No/Date:0510406392 09.05.2018	Defer Date:11.10.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm along with sample and calculation wastage. The case stands deferred for re-listing on 11.10.2018.			

23	Case No.:9/6/84-ALC3/2018	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Rejected
	HQ File :01/84/050/00089/AM19/	RLA File :32/24/040/00006/AM19/	Lic.No/Date:3210078487 11.05.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked to submit information as per letter dated 16.07.2018 followed with reminder dated 10.08.2018. As no reply received from the firm, the committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

24	Case No.:16/6/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Rejected
	HQ File :01/84/050/00096/AM19/	RLA File :08/24/040/00035/AM19/	Lic.No/Date:0810142595 15.05.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked to submit information as per letter dated 06.09.2018 followed with reminder dated 10.08.2018. As no reply received from the firm, the committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

25	Case No.:12/6/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00092/AM19/	RLA File :34/24/040/00062/AM19/	Lic.No/Date:3410044154 18.05.2018	Defer Date:25.10.2018
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the information called from the firm not received. Committee decided to send a reminder to the firm. The case stands deferred to 25.10.2018.				

26	Case No.:10/12/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00186/AM19/	RLA File :56/24/040/00011/AM19/	Lic.No/Date:5610005418 21.05.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

27	Case No.:11/12/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00187/AM19/	RLA File :56/24/040/00010/AM19/	Lic.No/Date:5610005417 21.05.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

Sl.No.	ITCHS Code	Import Item Name.	Qty allowed in MT
1	39021000	POLYPROPYLENE GRANULES	513
2	39202020	BOPP FILM	25.750
3	39021000	PACKING MATERIAL (POLYPROPYLENE GRANULES)	As per Packing Policy

RA concerned may take necessary action subject to compliance of other usual conditions.

28	Case No.:18/6/84-ALC3/2018	Party Name:ECOLINE EXIM PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00098/AM19/	RLA File :02/24/040/00029/AM19/	Lic.No/Date:0210208441 22.05.2018	Defer Date:25.10.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

29	Case No.:25/6/84-ALC3/2018	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00105/AM19/	RLA File :06/24/040/00010/AM19/	Lic.No/Date:0610038889 22.05.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

Sl.No.	ITCHS Code	Import Item Name.	Qty Allowed in KG
1	39021000	POLYPROPYLENE GRANULES	51450
2	39023000	PP GRANULES FOR LAMINATION /COATING	17640.000

3	39011010	LDPE	4410.000
4	39021000	P.P. GRANULES (To be used for manufacture of packing material)	As per Packing Policy

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:3/12/84-ALC3/2018	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
HQ File :01/84/050/00179/AM19/	RLA File :56/24/040/00012/AM19/	Lic.No/Date:5610005420 28.05.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

Sl.No.	ITCHS Code	Import Item Name.	Qty Allowed in MT
1	39021000	POLYPROPYLENE GRANULES	1.10 Kg/Kg content contained in the export product
2	38123990	U.V.STABILIZER	2.024 MT
3	55034000	POLYPROPYLENE FIBER	205 MT
4	39021000	PACKING MATERIAL (POLYPROPYLENE GRANULES)	As per Packing Policy

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:12/12/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
HQ File :01/84/050/00188/AM19/	RLA File :56/24/040/00015/AM19/	Lic.No/Date:5610005423 29.05.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

Sl.No.	ITCHS Code	Import Item Name.	Qty Allowed in MT
1	55034000	POLYPROPYLENE	76.875

		FIBER	
2	55034000	PACKING MATERIAL (POLYPROPYLENE FIBER)	As per Packing Policy

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:13/12/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
HQ File :01/84/050/00189/AM19/	RLA File :56/24/040/00013/AM19/	Lic.No/Date:5610005421 29.05.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

32	Sl.No.	ITCHS Code	Import Item Name.	Qty Allowed in MT
	1	55034000	POLYPROPYLENE FIBER	76.875
	2	55034000	PACKING MATERIAL (POLYPROPYLENE FIBER)	As per Packing Policy

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:14/12/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
HQ File :01/84/050/00190/AM19/	RLA File :56/24/040/00014/AM19/	Lic.No/Date:5610005422 29.05.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

33	Sl.No.	ITCHS Code	Import Item Name.	Qty Allowed in MT
	1	55034000	POLYPROPYLENE FIBER	76.875
	2	55034000	PACKING MATERIAL	As per Packing

	(POLYPROPYLENE FIBER) Policy
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RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:4/8/84-ALC3/2018	Party Name:BULKCORP INTERNATIONAL PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
HQ File :01/84/050/00121/AM19/	RLA File :08/24/040/00020/AM19/	Lic.No/Date:0810142773 07.06.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

Sl.No.	ITCHS Code	Import Item Name.	Qty Allowed in KG
1	39269080	PP WOVEN FABRIC WITH / WITHOUT UV STABILZER (2% BY WEIGHT)	91800.000
2	58063990	ARTICLES MADE OF POLYPROPYLENE (NARROW WOVEN FABRIC)	42000.000
3	54025910	POLYPROPYLENE MULY FILAMENT YARN	21000.000
4	39201019	ARTICLES MADE OF LDPE/LLDPE(LINER) 39011090/39011010	52500.000

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:22/8/84-ALC3/2018	Party Name:WELCOME FOOTWEARS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Defereed
HQ File :01/84/050/00139/AM19/	RLA File :05/24/040/00129/AM19/	Lic.No/Date:0510406777 07.06.2018	Defer Date: 25.10.2018

Decision : Committee considered the case as per agenda along with other relevant papers and

decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

36	Case No.:25/8/84-ALC3/2018	Party Name: AGRIYAH SAFETY GEAR PVT. LTD.	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00142/AM19/	RLA File :06/24/040/00013/AM19/	Lic.No/Date:0610038907 08.06.2018	Defer Date:11.10.2018
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm along with sample and calculation wastage. The case stands deferred for re-listing on 11.10.2018.			

37	Case No.:20/8/84-ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00137/AM19/	RLA File :05/24/040/00161/AM19/	Lic.No/Date:0510406851 13.06.2018	Defer Date:11.10.2018
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm along with sample and calculation wastage. The case stands deferred for re-listing on 11.10.2018.			

38	Case No.:27/8/84-ALC3/2018	Party Name:JAYANITA	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00144/AM19/	RLA File :05/23/040/00131/AM19/	Lic.No/Date:0510406874 15.06.2018	Defer Date:25.10.2018
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for comments. The case stands deferred for re-listing on 25.10.2018.			

39	Case No.:21/8/84-ALC3/2018	Party Name:POOJA INTERNATIONAL	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00138/AM19/	RLA File :05/24/040/00165/AM19/	Lic.No/Date:0510406893 18.06.2018	Defer Date:11.10.2018
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm along with sample and calculation wastage. The case stands deferred for re-listing on 11.10.2018.			

40	Case No.:30/8/84-ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00147/AM19/	RLA File :07/24/040/00067/AM19/	Lic.No/Date:0710113451 19.06.2018	Defer Date: 25.10.2018

Decision : Committee considered the case as per agenda along with other relevant papers and noted that Cuttable length and Number of pieces is not mentioned in CAD. The same may be mentioned by the firm alongwith product sample. The case stands deferred for re-listing on 25.10.2018.

41	Case No.: 10/8/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00127/AM19/	RLA File :05/24/040/00178/AM19/	Lic.No/Date:0510406973 26.06.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for RA concerned may take necessary action subject to compliance of other usual conditions.

42	Case No.: 12/8/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00129/AM19/	RLA File :05/24/040/00177/AM19/	Lic.No/Date:0510406972 26.06.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for RA concerned may take necessary action subject to compliance of other usual conditions.

43	Case No.: 20/12/84-ALC3/2018	Party Name:S.M. FASHION WEAR	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00196/AM19/	RLA File :32/24/040/00016/AM19/	Lic.No/Date:3210078548 09.07.2018	Defer Date: 25.10.18

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for CAD, Sketch and Measurement Chart for further consideration. The case stands deferred for re-listing on 25.10.2018.

44	Case No.: 46/12/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00222/AM19/	RLA File :34/24/040/00071/AM19/	Lic.No/Date:3410044316 10.07.2018	Defer Date: 11.10.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 11.10.2018.

45	Case No.: 18/12/84-ALC3/2018	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00194/AM19/	RLA File :10/24/040/00022/AM19/	Lic.No/Date:1010059990 12.07.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow 3% Wastage for the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.

46	Case No.:19/12/84-ALC3/2018	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00195/AM19/	RLA File :32/24/040/00018/AM19/	Lic.No/Date:3210078563 12.07.2018	Defer Date:25.10.18

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for Sample and CAD for further consideration. The case stands deferred for re-listing on 25.10.2018.

47	Case No.:19/12/84-ALC3/2018	Party Name: S P APPARELS LIMITED	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00197/AM19/	RLA File :32/24/040/00017/AM19/	Lic.No/Date:3210078562 12.07.2018	Defer Date: 25.10.18

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for Sample and CAD for further consideration. The case stands deferred for re-listing on 25.10.2018.

48	Case No.:4/12/84-ALC3/2018	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00180/AM19/	RLA File :02/24/040/00054/AM19/	Lic.No/Date:0210208569 16.07.2018	Defer Date: 25.10.18

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample of export product and explanation of wastage of each stage alongwith CAD. The case stands deferred for re-listing on 25.10.2018.

49	Case No.:5/12/84-ALC3/2018	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00181/AM19/	RLA File : 10/24/040/00016/AM19/	Lic.No/Date: 1010059994 17.07.2018	Defer Date: 25.10.18

Decision : Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

50	Case No.:22/12/84-ALC3/2018	Party Name:S.M. FASHION WEAR	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00198/AM19/	RLA File :32/24/040/00021/AM19/	Lic.No/Date:3210078570 17.07.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

51	Case No.: 40/12/84-ALC3/2018	Party Name:EASTERN BASE	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00216/AM19/	RLA File :5/23/040/000184/AM19/	Lic.No/Date:05010407220 17.07.2018	Defer Date: 25.10.18

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for Sample and CAD for Sl. No.3 of the Export Item and also decided to ratify the norms for Sl. No. 1 & 2 as applied for. The case stands deferred for re-listing on 25.10.2018 for Sl. No.3.

52	Case No.: 26/12/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00202/AM19/	RLA File :05/24/040/00230/AM19/	Lic.No/Date:0510407247 19.07.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

53	Case No.: 35/12/84-ALC3/2018	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00211/AM19/	RLA File :05/24/040/00228/AM19/	Lic.No/Date:0510407240 19.07.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

54	Case No.: 43/12/84-ALC3/2018	Party Name: SURGEINE HEALTHCARE INDIA PVT. LTD.	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00219/AM19/	RLA File :05/24/040/00227/AM19/	Lic.No/Date:0510407253 19.07.2018	Defer Date: 11.10.18

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample and CAD. The case stands deferred for re-listing on 11.10.2018.

55	Case No.:23/12/84-ALC3/2018	Party Name: JAI SREEM EXPORTS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00199/AM19/	RLA File :32/24/040/00023/AM19/	Lic.No/Date:3210078578 20.07.2018	Defer Date: 25.10.18
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for sample and CAD. The case stands deferred for re-listing on 25.10.2018.				

56	Case No.:34/12/84-ALC3/2018	Party Name: PANORAMA EXPORTS P LTD	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00210/AM19/	RLA File :05/24/040/00231/AM19/	Lic.No/Date:0510407258 20.07.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

57	Case No.:17/12/84-ALC3/2018	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00193/AM19/	RLA File :02/24/040/00067/AM19/	Lic.No/Date:0210208602 23.07.2018	Defer Date: 11.10.18
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample and CAD. The case stands deferred for re-listing on 11.10.2018.				

58	Case No.:30/12/84-ALC3/2018	Party Name: FABEXPO	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approve
	HQ File :01/84/050/00206/AM19/	RLA File :05/23/040/00190/AM19/	Lic.No/Date:0510407330 27.07.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

59	Case No.:45/12/84-ALC3/2018	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00221/AM19/	RLA File :05/24/040/00248/AM19/	Lic.No/Date:0510407344 27.07.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

60	Case No.:29/12/84-ALC3/2018	Party Name: HIGH	Meet No/Date:12/84-	Status:
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	PERFORMANCE TEXTILES PRIVATE LIMITED	ALC3/2018 13.09.2018	Deferred
HQ File :01/84/050/00205/AM19/	RLA File :05/23/040/00203/AM19/	Lic.No/Date:0510407359 30.07.2018	Defer Date: 11.10.18
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample, process flow chart and stage wise wastage. The case stands deferred for re-listing on 11.10.2018.			

Case No.:6/12/84-ALC3/2018	Party Name:ADITYA TIMPACK PRIVATE LIMITED	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Approved
HQ File :01/84/050/00182/AM19/	RLA File :52/24/040/00035/AM19/	Lic.No/Date:5210042717 01.08.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms as below:

Sl.No.	ITCHS Code	Import Item Name.	Qty Allowed
1	39021000	POLYPROPYLENE GRANULES	1.10 MT/MT content contained in the export product
2	39011010	LLDPE	1.05 MT/MT content contained in the export product
3	38099110	U.V. STABILIZER MASTER BATCH	As applied

RA concerned may take necessary action subject to compliance of other usual conditions.

62	Case No.:32/12/84-ALC3/2018	Party Name:SUPER GLITZ	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00208/AM19/	RLA File :05/24/040/00249/AM19/	Lic.No/Date:0510407405 01.08.2018	Defer Date: 11.10.18
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample, stage wise wastage and sketch showing wastage. The case stands deferred for re-listing on 11.10.2018.			

	Case No.:33/12/84-ALC3/2018	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:12/84- ALC3/2018 13.09.2018	Status: Approved
63	HQ File :01/84/050/00209/AM19/	RLA File :05/24/040/00259/AM19/	Lic.No/Date:0510407397 01.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow 31% Wastage for Sl. No.1 and 38% Wastage for Sl. No.2.				

RA concerned may take necessary action subject to compliance of other usual conditions.

64	Case No.:9/12/84-ALC3/2018	Party Name:GEO SOURCE	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00185/AM19/	RLA File :08/24/040/00152/AM19/	Lic.No/Date:0810143176 02.08.2018	Defer Date: 25.10.18
Decision : Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP. The case stands deferred for re-listing on 25.10.2018.				

65	Case No.:28/12/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00204/AM19/	RLA File :05/23/040/00213/AM19/	Lic.No/Date:0510407408 02.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

66	Case No.:31/12/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00207/AM19/	RLA File :05/24/040/00274/AM19/	Lic.No/Date:0510407418 02.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

67	Case No.:7/12/84-ALC3/2018	Party Name:FIRST GARMENT MFG. CO. (I) PVT. LTD.	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00183/AM19/	RLA File :35/24/040/00014/AM19/	Lic.No/Date:3510045397 07.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

68	Case No.:8/12/84-ALC3/2018	Party Name:FIRST GARMENT MFG. CO. (I) PVT. LTD.	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00184/AM19/	RLA File :35/24/040/00015/AM19/	Lic.No/Date:3510045396 07.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.				



RA concerned may take necessary action subject to compliance of other usual conditions.

69	Case No.: 24/12/84-ALC3/2018	Party Name: FIRST GARMENT MFG. CO. (I) PVT. LTD.	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00200/AM19/	RLA File :35/24/040/00016/AM19/	Lic.No/Date:3510045395 07.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

70	Case No.: 39/12/84-ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00215/AM19/	RLA File :05/24/040/00282/AM19/	Lic.No/Date:0510407471 07.08.2018	Defer Date: 25.10.18
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for sample alongwith CAD. The case stands deferred for re-listing on 25.10.2018.				

71	Case No.: 41/12/84-ALC3/2018	Party Name: AMKO EXPORTS	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
	HQ File :01/84/050/00217/AM19/	RLA File :05/23/040/00221/AM19/	Lic.No/Date:0510407496 09.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow 7% Wastage for the above mentioned AA. RA concerned may take necessary action subject to compliance of other usual conditions.				

72	Case No.: 15/12/84-ALC3/2018	Party Name: DHARMESH TEXTILES LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00191/AM19/	RLA File :33/24/040/00005/AM19/	Lic.No/Date:3310030461 10.08.2018	Defer Date: 25.10.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.				

73	Case No.: 16/12/84-ALC3/2018	Party Name:DHARMESH TEXTILES LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
	HQ File :01/84/050/00192/AM19/	RLA File :33/24/040/00004/AM19/	Lic.No/Date:3310030460 10.08.2018	Defer Date: 25.10.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing				

on 25.10.2018.

	Case No.: 38/12/84-ALC3/2018	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
74	HQ File :01/84/050/00214/AM19/	RLA File :05/24/040/00285/AM19/	Lic.No/Date:0510407512 10.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.: 42/12/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
75	HQ File :01/84/050/00218/AM19/	RLA File :05/23/040/00228/AM19/	Lic.No/Date:0510407521 13.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.: 36/12/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
76	HQ File :01/84/050/00212/AM19/	RLA File :05/24/040/00291/AM19/	Lic.No/Date:0510407545 16.08.2018	Defer Date: 11.10.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for sample alongwith CAD. The case stands deferred for re-listing on 11.10.2018.				

	Case No.: 53/12/84-ALC3/2018	Party Name: BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
77	HQ File :01/84/050/00229/AM19/	RLA File :35/24/040/00013/AM19/	Lic.No/Date:3510045401 17.08.2018	Defer Date: 25.10.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for sample alongwith CAD. The case stands deferred for re-listing on 25.10.2018.				

	Case No.: 1/12/84-ALC3/2018	Party Name: AYM SYNTEX LTD.	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
78	HQ File :01/84/050/00177/AM19/	RLA File :03/94/040/00451/AM19/	Lic.No/Date:0310823147 20.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow 3% Wastage for the above mentioned AA. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:37/12/84-ALC3/2018	Party Name: STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
79	HQ File :01/84/050/00213/AM19/	RLA File :05/24/040/00301/AM19/	Lic.No/Date:0510407566 21.08.2018	Defer Date: 25.10.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for sample alongwith CAD. The case stands deferred for re-listing on 25.10.2018.				

	Case No.:44/12/84-ALC3/2018	Party Name: RICHA & CO	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Deferred
80	HQ File :01/84/050/00220/AM19/	RLA File :05/24/040/00297/AM19/	Lic.No/Date:0510407565 21.08.2018	Defer Date: 25.10.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for sample alongwith CAD. The case stands deferred for re-listing on 25.10.2018.				

	Case No.:54/12/84-ALC3/2018	Party Name: AYM SYNTEX LTD.	Meet No/Date:12/84-ALC3/2018 13.09.2018	Status: Approved
81	HQ File :01/84/050/00230/AM19/	RLA File :03/94/040/00495/AM19/	Lic.No/Date:0310823501 04.09.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

Minutes of manual cases considered by the Norms Committee -V
in Meeting No.12/84 AM-19 dated 13.09.2018 actually held on 20.09.2018

82.

Case No. 179	M/s Mecord India Ltd
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/171/00024/AM18/DES.V
Fixation of SION for export product 'Dipped Nylon monofilament fabrics'	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of N6/N66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia). Committee noted that documents have been forwarded to DIPP for comments and decided to await their comments. The case stands deferred for re-listing on 25.10.2018.	

83.

Case No. 180	M/s Premier Fine Linens Pvt. Ltd.
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/050/00172/AM18/DES.V RA F.No. 32/24/040/00018/AM18
Ratification of norms for the AA No. 3210078248 dated 08.09.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask for Process flow chart, Stagewise wastage, justification of wastage in Manufacturing process, Sample and sketch showing wastage from fabric to metal. The case stands deferred for re-listing on 25.10.2018.	

84

Case No. 181	M/S C.L. INTERNATIONAL
NC Meeting No.12/AM-19 Dated 13.09.2018	HQ File :01/84/050/00087/AM18/DES-V RLA File :05/23/040/00083/AM18/
Request for ratification of adhoc norms for the Advance Authorisation No. 0510402674 dated 23.05.2017	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that representation dated 17.04.2018 of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 25.10.2018.	

85

Case No. 182	M/S Precise Seamless Apparels Pvt. Ltd.
NC Meeting No.12/AM19 dated 13.09.2018	HQ File :01/84/050/00043/AM19/DES-V RLA File :05/23/040/00428/AM17/
Request for modification in Norms fixed Advance Authorisation No.0510406016 dated 28.03.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow wastage of 34%. RA concerned may take necessary action subject to compliance of other usual conditions.	

86

Case No. 183	M/s Precise Seamless Apparels Pvt. Ltd.
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/050/00044//AM19/ DES-V RA F.No. 05/24/040/00647/AM18
Request for modification in Norms fixed Advance Authorisation No.0510406015dated 28.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow wastage of 18%.
RA concerned may take necessary action subject to compliance of other usual conditions.

87

Case No. 184	M/s Dharmesh Textiles Ltd.
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/050/00483/AM17/DES-V RA F.No. 33/24/040/00008/AM17
Request for modification in Norms fixed Advance Authorisation No.3310030367 dt.31.01.2017	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that application for the above authorisation of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 25.10.2018.	

88

Case No. 185	M/s AYM Syntex Ltd. (Formerly known as M/s Welspun Syntex Ltd.)
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/050/00302/AM15/DES-V RA F.No. 03/95/040/00565/AM15
Modification of adhoc norms Adv. Authorisation No. 0310789947 dated 07.10.2014	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that application for the above authorisation of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 25.10.2018.	

89

Case No. 186	M/s Sunderkraft Clothing
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/050/00108/AM15/DES-V RA F.No. 05/24/040/00128/AM15
Firm requested for condone lapse for style No. not mentioned on shipping Bills for fulfilment of export obligation against A/A No 0510388600 dated 11.06.2014	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the firm has requested for condone Lapse for style number not mentioned on shipping bills for fulfilment of Export Obligation against A/A No 0510388600 dated 11.06.2014. The committee decided to accept the request. RA concerned may take necessary action subject to compliance of other usual conditions.	

90.

Case No 187	M/s Radnik Exports
NC M.No.12/84 AM-19 dt.30.08.2018.	F.No.01/84/162/00112/ AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Trousers Mfd of 70% Polyester 30% Viscose Woven Yarn Dyed Stripe Fabric GSM 230 (Tolerance + or -10%) (STYLE NO P2 CLANS TROUSRES) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Radnik Export vide their letter dated 08.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and	

approved Wastage of 3.02%.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

91

Case No 188	M/s Radnik Exports
NC M.No.12/84 AM-19 dt.30.08.2018.	F.No.01/84/162/00113/ AM19/DES-V
Prior fixation of adhoc norms for export of 1. Ladies Dress Mfd of 100% Viscose Woven printed Fabric GSM 80 (Tolerance + or -10%) (STYLE # 4BCE5VA25) 2. Girls Dress Mfd of 100% Cotton Woven Printed Fabric, GSM 120 (Tolerance +or - 10% (Style #4GW25VCCO) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Radnik Export vide their letter dated 05.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

92.

Case No 189	M/s Shahi Exports Pvt.Ltd.
NC M.No.12/84 AM-19 dt.13.09.2018.	F.No.01/84/162/00114/ AM19/DES-V
Prior fixation of adhoc norms for export of M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 along with relevant documents for export of Mens Polo Shirt Made of 60% Cotton 40% Polyester Yarn Dyed knitted Fabric GSM 190 (Tolerance + or -10%) (STYLE NO 43LK857) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export	

93.

Case No 190	M/s Shahi Exports Pvt.Ltd.
NC M.No.12/84 AM-19 dt.13.09.2018.	F.No.01/84/162/00115/ AM19/DES-V
Prior fixation of adhoc norms for export of M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 along with relevant documents for export of Mens Polo Shirt Made of 60% Cotton 40% Polyester Yarn Dyed knitted Fabric GSM 190 (Tolerance + or -10%) (STYLE NO 43LK857) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The Committee after due deliberation decided to allow the Personal Hearing to firm for examination of the case. The case stands deferred for 27.09.2018	

94.

Case No. 191	M/s Insta Exhibitions Pvt. Ltd.
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/050/00012/AM19/DES-V RA F.No. 03/95/040/00986/AM18
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample, stage wise wastage. The case stands deferred for re-listing on 25.10.2018.	

95.

Case No 192	M/s Modelma Exports
NC M.No.12/84 AM-19 dt.13.09.2018.	F.No.01/84/171/00006/ AM19/DES-V
Prior fixation of adhoc norms for export of M/S Modelma Exports Pvt. Ltd. vide their letter dated 12.09.2018 along with relevant documents for export of Mens Shorts Made of 55% Linen 45% Cotton Yard Dyed Woven Woven Fabric width 58" GSM 152 (Tolerance + or -10%) (STYLE NO 100038510) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Modelma Exports. vide their letter dated 12.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export	

96.

Case No. 193	M/s Polygenta Technologies Ltd.
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/050/00145/AM16/DES-V RA F.No. 03/95/040/00224/AM16
Firm Requested for fixation of adhoc norms against A/A No. 0310796996 dated 01.07.2015	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP. The case stands deferred for re-listing on 25.10.2018.	

97

Case No. 186	M/s Abhikriti Impex Pvt. Ltd.
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/050/00388/AM17/DES-V RA F.No. 03/95/040/00135/AM17
Decision : Committee considered the case as per agenda along with other relevant papers and noted that CAD mentions 100 Mt. Length and it is not mentioned as to how many pieces are made from 100 Mt. Length in the CAD. The same may be informed alongwith sample of the product . The case stands deferred for re-listing on 11.10.2018.	

98.

Case No 195	M/s Shahi Exports Pvt.Ltd.
NC M.No.12/84 AM-19 dt.13.09.2018.	F.No.01/84/162/00117/ AM19/DES-V
Prior fixation of adhoc norms for export of M/S Shahi Exports Pvt. Ltd. vide their letter dated 10.09.2018 Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM 270 (Tolerance + or -10%) (STYLE NO DG91D211RN) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 10.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export	

99.

Case No 196	M/s Shahi Exports Pvt.Ltd.
NC M.No.12/84 AM-19 dt.13.09.2018.	F.No.01/84/162/00118/ AM19/DES-V
Prior fixation of adhoc norms for export of M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM 270 (Tolerance + or -10%) (STYLE NO DG83D006R) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 18.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export	

100.

Case No 197	M/s Orient Craft
NC M.No.12/84 AM-19 dt.13.09.2018.	F.No.01/84/162/00119/ AM19/DES-V
Prior fixation of adhoc norms for export of M/S Orient Craft vide their letter dated 18.09.2018 Ladies	

Trouser Made out of 100% Linen Woven Dyed Fabric GSM 160 (Tolerance + or -10%) (STYLE NO CALIA CROP LINEN TROUSERS) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Orient Craft vide their letter dated 18.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export

101.

Case No 198	M/s Orient Craft
NC M.No.12/84 AM-19 dt.13.09.2018.	F.No.01/84/162/00120/ AM19/DES-V
Prior fixation of adhoc norms for export of M/S Orient Craft vide their letter dated 18.09.2018 Ladies Trouser Made out of 100% Linen Woven Dyed Fabric GSM 160 (Tolerance + or -10%) (STYLE NO. ALINA LINEN TROUSERS) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Orient Craft vide their letter dated 18.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export	

102.

Case No 199	M/s Orient Craft
NC M.No.12/84 AM-19 dt.13.09.2018.	F.No.01/84/162/00121/ AM19/DES-V
Prior fixation of adhoc norms for export of M/S Orient Craft vide their letter dated 18.09.2018 Ladies Trouser Made out of 100% Linen Woven Dyed Fabric GSM 160 (Tolerance + or -10%) (STYLE NO. LUNA TROUSERS) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Orient Craft vide their letter dated 18.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export	